

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Review Petition No. 54/RP/2016

Subject : Review of the order dated 19.7.2016 in Petition No. 403/TT/2014.

Date of Hearing : 11.5.2017

Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Karnataka Power Transmission Corporation Limited and 16 others

Parties present : Shri Sanjay Sen, Advocate, PGCIL
Ms. Swapna Seshadri, Advocate, PGCIL
Ms Saloni Sachoti, Advocate, PGCIL
Shri Rakesh Prasad, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

Learned senior counsel for the Review Petitioner submitted that the instant scheme has been developed as a system strengthening scheme for Southern Region. CEA in their comments dated 20.12.2016 has stated that Gooty-Madhugiri line can be put to regular service upon commissioning of other transmission elements connecting Madhugiri end to the grid and thus significantly helping in transmission of power and useful for the grid. SRPC also in their comments dated 19.1.2017 has stated that the instant transmission line has been put to use. He further submitted that the assets are in actual use from August, 2016 and hence tariff must be allowed from the said date and included in the PoC charges.

2. The learned counsel for TANGEDCO submitted that the above said documents were not available at the time of hearing in the main petition and these are new documents and they cannot be brought on record at the stage of review. Further, these issues were raised by TANGEDCO in the main petition, however no rejoinder was filed by PGCIL. The Appellate Tribunal for Electricity in its judgment dated 2.7.2012 in



Appeal No. 123 of 2011 held that mere charging the line would not entitle for declaration of COD unless it is put to beneficial use. Self declaration of COD without the Commission's approval is void. There is no error apparent on the face of record in order dated 19.7.2016

3. Learned senior counsel for the Review Petitioner submitted that these documents are not filed by the Review Petitioner and the above information is submitted by CEA and SRPC in response to the directions of the Commission. He reiterated that the instant asset has been in regular use since August, 2016.

4. The Commission reserved the order in the review petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

